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Central Administrative Tribunal, Principal Bench.

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O.A. No. 1923/95

New Delhi, this the 12th day of April, 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman (J)
Hon'ble Shri R.K. Ahooja, Member (A)

Jahoor s/o Sh. Abdul Rehman,
Village & P.O. Zelalabad, P.O. Muradnagar,
Distt. Ghaziabad (UP).

...Applicant
(By Shri V.P.Sharma, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Defence,
Sena Bhawan,
New Delhi.
2. The Director General,
Ordnance Factories Board,
10-Auckland Road, Calcutta.
3. The General Manager,
Ordnance Factory,
Muradnagar,
Distt. Ghaziabad (UP)

...Respondents

(By Shri V.S.R.Krishna, Advocate)

ORDER (Oral)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman (J):

The applicant who was a Labour-B under the respondents was removed from service by the impugned order dated 21.10.1993. Though the applicant filed an appeal on 6.12.1993, the same has not ~~been~~ evoked any response. Under these circumstances, the applicant has filed the original application seeking to quash

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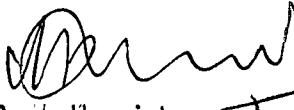
the impugned order. As the application was filed beyond the period of limitation, the applicant has also filed M.A. No. 2530/95 for condonation of delay.

Respondents in their reply has taken the stand that the application is pre-mature, as the appeal is pending for disposal before the appellate authority.

When the case came up for hearing today, the counsel on either side agreed that the application may be disposed off with a direction to the second respondent to dispose off the appeal submitted by the applicant within a period of three weeks.

In the result, in the light of what is stated above, the ~~admitted~~ ^{admitted} ~~allowing the delay and~~ application is disposed off directing the second respondent to consider the appeal submitted by the applicant and to dispose off the same with a speaking order within a period of three weeks from the date of receipt of the copy of this order. There is no order as to costs.


(R.K. Ahooja)
Member (A)


(A.V. Haridasan)
Vice-Chairman (J)

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